

ITEM NO.64

COURT NO.7

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).7026/2026

[Arising out of impugned final judgment and order dated 01-11-2025 in LPA No. 727/2024 passed by the High Court of Delhi at New Delhi]

COMPETITION COMMISSION OF INDIA

Petitioner(s)

VERSUS

GEEP INDUSTRIES (INDIA) PRIVATE LIMITED & ORS.

Respondent(s)

FOR ADMISSION

Date : 09-03-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. R. Venkataramani, Attorney General for India
Mr. Siddharth, AOR
Ms. Deboshree Mukharjee, Adv.
Mr. Harshit Manwani, Adv.
Ms. Himanshi Girdhar, Adv.
Mr. Deepanshu Grover, Adv.

For Respondent(s) :

Mr. Rajshekhar Rao, Sr. Adv.
Mr. Ravishekhar Nair, Adv.
Mr. Parthsarathi Jha, Adv.
Ms. Aayushi Sharma, Adv.
Mr. Rajarshi Roy, Adv.
Ms. Mumtaz Bhalla, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. We heard Mr. R. Venkataramani, the learned Attorney General for India, appearing for the petitioner - Competition Commission of India and Mr. Rajshekhar Rao, the learned senior counsel appearing for the respondents.

2. In the peculiar facts and circumstances of this case, we are not inclined to interfere with the impugned judgment and order passed by the High Court, however, the question of law sought to be raised by the petitioner is kept open to be agitated in any other appropriate proceedings.

3. Accordingly, the Special Leave Petition stands disposed of.

4. Pending application(s), if any, also stand disposed of.

(HARPREET KAUR)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)